

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).25848/2011
(From the judgement and order dated 09/05/2011 in SBCSA No.207/2001 of the
HIGH COURT OF RAJASTHAN AT JODHPUR)

NOOR MOHAMMED Petitioner(s)

VERSUS

JETHA NAND & ANR Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief)

Date: 21/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. H.D. Thanvi, Adv.

Mr. Shashank Pareek, Adv.

Mr. Sarad Kumar Singhania, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the petitioner submitted that Second Appeal preferred by Respondent No.1 in 2001 was dismissed for non-prosecution on 10.11.2003, but later restored to file in January, 2006 and after almost 10 years of filing of the second appeal, the judgment and decree of both the courts below have been stayed by the High Court by its impugned order dated 9.5.2011.

Registrar General of the Rajasthan High Court is directed to file the details of the progress of S.B. Civil Second Appeal No.207 of 2001, from 2001 to 2011, within two weeks.

List after two weeks.

| (A.D. Sharma)

| | (Renuka Sadana)

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| Court Master

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